

**Sardar Hukam Singh:** May I know, Sir, whether the phrase legitimate children excludes only the illegitimate children?

**Mr. Speaker:** Order, order. It is only a question of interpretation.

**Shri S. C. Samanta:** May I know whether these dependants have been helped by any other sources, for example the Indian Red Cross Society Medical Aftercare Fund, etc.

**Sardar Majithia:** I have already said that so far as part (c) is concerned, the information is not readily available because the time and effort required to collect these figures, before World War II and after World War II, is so great that it is not commensurate with the results.

#### PREVENTIVE DETENTION ACT

\*634. **Shri Velayudhan:** Will the Minister of Home Affairs be pleased to state:

(a) the number of detenus released in the various States after the passing of the Preventive Detention Act recently by the Parliament; and

(b) the number detained after passing the Legislation?

**The Deputy Minister of Home Affairs (Shri Datar):**

- (a) 137 } during the period 30-9-52, the date of coming into force of the Preventive Detention (Second Amendment) Act, 1952, to 31-10-52.
- (b) 41 }

**Shri K. K. Basu:** May we know how many of the detenus are there who were detained under the previous Act?

**Shri Datar:** I cannot give the figures off-hand here.

**Shri N. Sreekantan Nair:** May I know whether the Government are aware that in the various States various conditions prevail in regard to the detenus and whether the Government contemplate the standardising of these conditions?

**Mr. Speaker:** Order, order.

**Shri Madhao Reddi:** May I know in how many cases after the expiry of the original detention order fresh orders have been served after the coming into force of the Act?

**Shri Datar:** The figures are given. They are all fresh cases after the Act came into force.

**Shri Nambiar:** In view of the fact that the hon. Minister for Home Affairs promised that the detenus will be given good living conditions, food and proper facilities in the jails, may I know whether these facilities are extended to the detenus in the Hyderabad jail, who are still in detention?

**An Hon. Member:** In Bombay also?

**Shri Datar:** After the Act was passed, a circular has been issued to the various States requesting them to implement the various promises or assurances made on the floor of the House by the hon. Minister when the Amendment Bill was under consideration.

**Sardar Hukam Singh:** May I know whether the Government have noted the decision of the Division Bench of the Supreme Court announced yesterday that the terms of detention of the Hyderabad detenus were extended even before the recent Act came into force, whether they have been released now and whether there are any other detenus in any other States whose term of detention was extended like that, and whether the Government propose to review that?

**Shri Datar:** We shall look into the matter.

#### SMUGGLING OF GOLD

\*635. **Shri A. N. Vidyasankar:** Will the Minister of Finance be pleased to state:

(a) the number of Indian Nationals convicted for smuggling gold into India during the years 1950, 1951 and 1952 up to date respectively;

(b) the number of foreigners so convicted; and

(c) the names of principal countries from where gold was being smuggled into India?

**The Minister of Revenue and Expenditure (Shri Tyagi):** (a) and (b). The number of Indians and foreign nationals convicted for smuggling gold into India during the years 1950, 1951 and 1952 (upto October 1952) is given below:—

	Indians	Foreigners
1950	...	7 52
1951	...	57 81
1952 (upto Oct. 1952).	13	15

(c) Gold was being smuggled into India during this period principally from the Persian Gulf area, the French and Portuguese possessions in India, the Far East, East Africa and from certain Mediterranean countries.